

श्री हुकूम चन्द कछवाय : मंत्री महोदय ने उत्तर में यह बताया है कि 1970 में कितने लोगों को रोजगार दिया। मैं जानना चाहता हूँ कि लक्ष्य क्या था रोजगार देने का और कितना वह बर्कत रह गया लोगों को अधिक रोजगार मिलने उसके लिए और कौन से विशेष उपाय करने जा रहे हैं? हाल के वर्षों में जो कम रोजगार दिया गया है उसके मूल कारण क्या रहे हैं?

SHRI RAGHUNATHA REDDY: The estimated employment in 1969 was 16.63 million—10.03 million in the public sector and 6.60 million in the private sector and in March 1972—it was 17.98 million, 11.01 million in private sector and 6.97 million in the public sector and these are the figures and every effort is being made to improve the employment potential.

श्री हुकूम चन्द कछवाय : लक्ष्य पूरा नहीं हुआ, उस में कमी रह गई इसके क्या कारण थे कौन सी दिक्कतें आपके मानें आईं कि लक्ष्य पूरा नहीं हो सका?

SHRI RAGHUNATHA REDDY: As far as the targets are concerned as I submitted, there was nothing like a target. This was employment potential... (Interruptions). As I had already submitted, the employment potential is related to the rate of growth.

MR. SPEAKER: Shri D. K. Panda—absent. Shri Chintamani Panigrahi—also not here.

Coverage of Non-teaching Staff of Universities under Industrial Disputes Act

*167. **SHRI SAT PAL KAPUR:** Will the Minister of LABOUR AND REHABILITATION be pleased to state

(a) whether the non-teaching staff of universities is being covered under Industrial Disputes Act, 1947 in accordance with the recommendations of National Commission on Labour, and

(b) whether Government propose to bring the necessary amending Bill in Parliament in this regard?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY): (a) and (b). The question of covering non-teaching staff of universities under the Industrial Disputes Act, 1947 is under consideration of Government. In the light of the recommendations of the National Commission on Labour and the conclusions of the 29th Session of the Standing Labour Committee.

श्री सतपाल कपूर : पिछले तीन सत्रों में यही उत्तर मुझे मिनिस्टर साहब ने इस सवाल का दिया है। उन्होंने यही कहा कि हम बड़ी जल्दी बिल ला रहे हैं। बेरोजगारों से मिनिस्टर साहब का मतलब अनलिमिटेड पीरियड से तो नहीं है? इसी मेशन में क्या आप बिल लायेंगे या नहीं लाएंगे?

SHRI RAGHUNATHA REDDY: As I had already submitted, the recommendations made by the National Commission on Labour and the conclusions of the 29th session of the Standing Labour Committee are in the various stages of consideration and when we reach the final stage of decision, this will be considered.

श्री कलचान कपूर : लाखों एम्प्लॉईज वनि-वसिटीज के सारे देश में परेशान हैं, मैं जानना चाहता हूँ कि बैरियस प्रोसेज का चक्कर कब खत्म होगा ? मैं तो उस का अन्त पूछना चाहता हूँ कि आप कब इस चक्कर से निकल पायेंगे ।

अध्यक्ष श्रीरव : आप सीधा ही पूछ लिया करें, चक्कर में क्यों डाल कर पूछते हैं सारा सवाल । आप पूछ लीजिए कि डेफिनेट पीरियड कितना लगेगा ?

SHRI RAGHUNATHA REDDY: What would be the final outcome I cannot say now, but I am trying to arrive at a final decision one way or the other.

SHRI PILOO MODY: Why is it that even organisations and institutions directly under Government control do not have the same facilities? Take the Banaras University non-teaching staff union there. There have been several demands for amelioration of the conditions there. Even those the Government has not attended to.

SHRI RAGHUNATHA REDDY: The Member knows about the Supreme Court judgement in the case of University of Delhi Vs. Ramnath and others. This is from AIR 1963-SC-1873. The Universities, educational institutions, etc. ceased to be Industry within the meaning of the Industrial Disputes Act. Industrial Disputes Act is not applicable to universities, etc. The National Labour Commission and the Standing Labour Committee have made recommendations in this regard and as I said this is being considered at various levels and we hope to take a final decision.

SHRI S. M. BANERJEE: Not only staff of colleges, but staff of hospitals and clubs etc. are excluded. Is he aware that the Delhi Karmachari Union.....

MR. SPEAKER: Why are you bringing in so many other matters? This is a specific question.

SHRI S. M. BANERJEE: Is he aware that the Delhi University Karmachari union has decided to go on strike? This is on this issue, namely, to be brought on under the Industrial Disputes Act. May I know whether he would start negotiations with them as the University authorities are unable to do this in the absence of a clear decision?

MR. SPEAKER: That is a separate question. You have enough of opportunities under rule 377 on such subjects.

SHRI RAGHUNATHA REDDY: I am not able to recollect about any reference made by the Delhi University Karmachari Union. Mr. Banerjee can discuss the matter with me and whatever I can do, I will certainly do it.

श्री नर सिंह नारायण पांडे : क्या मंत्री जी यह जानते हैं कि बहून मी युनिवर्सिटीज के बाइस चामलर्म न इस बात का विरोध किया है कि नौनटीचिंग स्टाफ को इंडस्ट्रियल डिस्प्युट् ऐक्ट के ताहत मे लाया जाय ? इर्मनिये मंत्री जी इस को इबेड कर रहे हैं पाच साल मे ?

SHRI RAGHUNATHA REDDY: Sir, several representations have been made by the non-teaching staff of the various Universities and other educational institutions that their case must be brought within the purview of the Industrial Disputes Act. Also there are differing opinions on this question. Therefore, we will have to take into account all these aspects before a decision is taken.

SHRI NARSINGH NARAIN PANDEY: Sir, I have put a specific question whether various Vice-Chancellors have made various suggestions to the Ministry opposing the idea. That is why it is being postponed?

SHRI RAGHUNATHA REDDY: I have not been able to recollect immediately about the Vice-Chancellors' suggestions—I am subject to correction—and I may have to verify that.

SHRI C. M. STEPHEN: May I know from the hon. Minister what exactly is under the consideration of the Ministry amendment of the Industrial Disputes Act so as to bring within the ambit of the bill these excluded section of employees or is it bringing in the Industrial Relations Bill which may fill up all the lacunae as and, if it is the Industrial Relations Bill, whatever in view of the fact that if the present Industrial Disputes Act is creating impediments in the matter of production, I would have an assurance from the hon. Minister that the Industrial Relations Act amendment will have a priority?

SHRI RAGHUNATHA REDDY: As far as Government is concerned, it is giving as much priority to the Industrial Relations Bill as possible and efforts are being made to frame the Bill. As far as the question is concerned, it is concerned mainly with the amendment to the Industrial Disputes Act. What is being examined is whether, for any immediate remedy, the Industrial Disputes Act is to be amended in this context or not.

श्री रामावतार शास्त्री अध्यक्ष जी क्या विश्वविद्यालय में काम करने वाले कर्मचारियों का जो आल इंडिया फेडरेशन है उस ने और नाब हो पटना यूनिवर्सिटी कर्मचारी संघ ने आप के पास इस सम्बन्ध में कोई मेमोरेन्डम भेजा है ? यदि हां, तो उस में किन बातों की चर्चा है और उन के बारे में सरकार की क्या प्रतिक्रिया है ?

SHRI RAGHUNATHA REDDY: I have submitted that a number of non-teaching staff associations have sent their representations.

SHRI RAMAVATAR SHASTRI: I am specifically asking about the non-teaching staff Federation and Patna University Karamchari Sangh.

SHRI RAGHUNATHA REDDY: If the hon. Member wants a specific answer to this, he may put a specific question with due notice.

MR. SPEAKER: This question is of a general nature.

श्री रामावतार शास्त्री . आल इंडिया नान-टीचिंग स्टाफ फेडरेशन ने इन के पास भेजा है, तो वही बना दे । पटना के बारे में नहीं मालूम है तो न बनाये ।

प्रध्यक्ष महोदय पटना बीच में कैसे आ गया ?

श्री रामावतार शास्त्री : दोनों ने ही आप के पास भेजा है । अगर नहीं भेजा तो अगर आल इंडिया नान-टीचिंग स्टाफ फेडरेशन के बारे में बना दे ।

MR. SPEAKER: The question is whether the non-teaching staff of the universities is being covered. I do not come between you and the Minister. If he has got information, he is welcome to give it. Otherwise do not take the time of the House.

SHRI RAGHUNATHA REDDY: A number of organisations have put up their representation. I cannot recollect immediately as to whether any particular University Federation has sent any representation.

MR. SPEAKER: Now you will please sit down. The Minister says he has not got the information. Don't enter into argument. Please look into it and inform him later on.

SHRI A. P. SHARMA: The National Labour Commission has submitted their recommendations to Government. So, may I know what is the

difficulty in the way of Government to amend the Industrial Disputes Act? How long or how many more years they are going to take to amend this?

MR SPEAKER You are asking the same question to which a reply was given

SHRI A P SHARMA I want to know how many more years they are going to take

MR SPEAKER Now, Q No 168 Shri S M Banerjee

SHRI S M BANERJEE Before I put the question I would like to submit that part (a) of the question should be

whether the Pay Commission has not considered

The word not has been omitted either in printing or elsewhere But I had tabled the question with not

MR SPEAKER It is just the same If the question is not then the hon Minister will reply accordingly and if it is otherwise also he will reply accordingly

SHRI S M BANERJEE I had tabled the question because the Pay Commission had not considered it Now I put the question Q 168

SHRI VIDYA CHARAN SHUKLA I am answering the question as printed in the list of questions

Payment of Bonus to Defence Employees

*168 SHRI S M BANERJEE Will the Minister of DEFENCE be pleased to state,

(a) whether the Pay Commission has considered the question of payment of Bonus to the Defence Employees,

(b) if so, whether his Ministry will now take a decision to pay minimum

bonus of 83½ per cent as paid to the employees of the public undertakings, and

(c) if so when a final decision is likely to be taken?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA) (a) The Third Pay Commission has not made any recommendations for payment of bonus to Defence Employees.

(b) and (c) The Payment of Bonus Act, 1965 does not apply to the employees of the Defence establishments

SOME HON MEMBERS Why?

SHRI S M BANERJEE I had asked about the Pay Commission, and the hon Minister has said that they have not considered this

When Shri R K Khadikar was the Labour Minister he made a declaration at the top of his voice that this matter would be considered by the Pay Commission ...

SHRI A P SHARMA The then Labour Minister

SHRI S M BANERJEE Yes the then Labour Minister I am talking of Shri Khadikar The present Labour Minister's name is not Khadikar

Almost all the Members who were connected with the Central Government employees' movement or association wanted to make it very clear that it was not before the Pay Commission and it was not actually one of the terms of reference But the then Labour Minister insisted on it Now the Pay Commission's report has come out, and they have not thrashed out this problem at all When defence employees in the HAL, BEL and all other public undertakings, (and even a person who is manufacturing bread in the Modern Bakeries) are entitled